

8. Madras.
9. Maharashtra.
10. Mysore.
11. Orissa.
12. Punjab.
13. Rajasthan.
14. Uttar Pradesh.
15. West Bengal.

(b) The information is being collected from the State Governments and will be laid on the Table of the House in due course.

Raisheb Ramchandra Bank at Mhow

*73. **Shri Daji:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Raisaheb Ramchandra Bank at Mhow in Madhya Pradesh went into liquidation in January, 1963;

(b) what were the total number of depositors and the amount of deposits involved;

(c) whether Government are aware that a large number of depositors were military personnel; and

(d) what steps are being taken to mitigate the hardship to the depositors and punish the guilty?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) According to the information available to the Central Government an application for being adjudicated as an insolvent was filed by the proprietor of the institution in the Court of the Additional District Judge at Indore on the 21st January, 1963.

(b) As the Receiver appointed by the Court has not yet been able to obtain complete information, it is not possible at this stage to indicate the number of depositors who may be affected or the amounts payable to them.

(c) Yes.

(d) The proprietor of the institution was a moneylender, carrying on his

business in accordance with the provisions of the local laws relating to money lending. The Banking Companies Act is not applicable to, or in relation to him. It will be for the receiver, who has been appointed by the Court, to take action as may be necessary to protect the interests of the depositors.

Power Supply at Durgapur

*74. { **Shri Bishanchander Seth;**
Shri P. R. Chakraverti:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that a Conference of the representatives of Union Ministry of Irrigation and Power and the West Bengal Government was held in Calcutta on 30th January, 1963 to discuss the power supply at Durgapur;

(b) if so, what was the outcome of the talks;

(c) whether the report has been submitted to the Union Government to release foreign exchange and other needs for the proposed additional generating capacity at Durgapur; and

(d) if so, the decision taken thereon?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The question of supply of power at Durgapur was not discussed at the conference held on 30th January, 1963.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Bank Advances on Gold and Shares

*75. { **Shri P. C. Borooah;**
Shri S. M. Banerjee;
Shri P. Venkatasubbaiah;
Shri A. N. Vidyalkar;
Shri Kappen;
Shri Kajrolkar:

Will the Minister of Finance be pleased to state:

(a) whether Government have issued orders to the Scheduled banks in

India not to make advances on gold or on shares; and

(b) if so, the reasons for issuing such orders?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) In March, 1960, the Reserve Bank of India issued a circular to the scheduled banks, directing them under Section 21 of the Banking Companies Act, 1949, to maintain a minimum margin of 50 per cent. in respect of advances against shares. In January, 1962 this margin was reduced to 40 per cent. In January, 1963 following the promulgation of the gold control rules, the Reserve Bank drew the attention of the scheduled banks to the provisions in the rules prohibiting the grant of loans on the security of non-ornament gold, which has not been declared under the rules, and also advised the banks to value gold, for the purposes of the loans, at the prescribed official rate. The Reserve Bank has not, however, directed the banks to recall advances against the security of gold or of shares.

(b) Does not arise.

Shifting of Government Offices

*76. { Shri P. R. Chakraverti:
Shri P. C. Borooah:
Dr. L. M. Singhvi:
Shri Bhakt Darshan:
Shri Bhagwat Jha Azad:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri Vidya Charan Shukla:
Shri Marandi:
Shri J. B. S. Bist:
Shri Karni Singhji:

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 465 on the 24th January, 1963 and state:

(a) the names of other Offices included in List 'B' whose shifting was stated to be under consideration;

(b) how far shifting of these Offices will further relieve the scarcity of Office accommodation in the Capital; and

(c) how far the demand for Office accommodation is likely to be met in the Capital by construction of new buildings or making more intensive use of existing buildings?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Since the reply on the 24th January, 1963 to Parliament Question No. 465, it has been decided that the Central Warehousing Corporation and the Registrar of Newspapers for India would shift, in part, from Delhi, in due course. It has also been decided that no offices other than these, included in the List 'B', need be shifted from Delhi, for the time being.

(b) The extent of the accommodation likely to be surrendered by these 2 offices is not yet known and would depend on the part that is shifted.

(c) The existing buildings are being used to the maximum. To meet the requirements, new construction shall have to be undertaken taking into consideration the availability of funds.

Sale of Defence Certificates in Overseas Stock Markets

*77. { Shri Surendra Pal Singh:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that on the 1st of January this year the Government of India inaugurated a scheme of selling Defence Certificates in the overseas stock market;

(b) if so, what has been the response so far; and

(c) how much money has so far been invested by foreigners in these securities?